

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-181-2020**

Shital Parab & Anr. ... Petitioners
Versus
State of Goa & Ors. ... Respondents

Mr. Amey Kakodkar, Advocate for the Petitioners.

Mr. D. Pangam, Advocate General with Ms. M. Correia, Additional Government Advocate for Respondent Nos. 1 and 2.

Mr. Y. V. Nadkarni, Advocate for Respondent No.3.

**Coram:- M. S. SONAK &
SMT. M. S. JAWALKAR, JJ.**

Date:-9th September, 2020

P.C.

Heard Mr. Kakodkar, learned counsel for the Petitioners.
Mr. D. Pangam, learned Advocate General appears alongwith Ms. M. Correia, Additional Government Advocate for Respondent Nos.1 and 2 and Mr. Y. Nadkarni, learned counsel for Respondent No.3-MPT.

2. Mr. Nadkarni, learned counsel for Respondent No.3 states that the MPT, will respond to the letter of Department of Tourism dated 15th May, 2020 latest by 14th September, 2020. Since, the main grievance in the petition was for directing the MPT to respond to the

communication dated 15th May, 2020, the same, now stands redressed in view of the statement made by Mr. Nadkarni which, we accept, as a statement made to this Court.

3. This petition is accordingly disposed of in the aforesaid terms.

4. All concerned to act on the basis of the authenticated copy of this order.

SMT. M. S. JAWALKAR, J.

M. S. SONAK, J.

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